

**IN THE INCOME TAX APPELLATE TRIBUNAL  
AMRITSAR BENCH, AMRITSAR  
(VIRTUAL COURT)  
BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER  
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

**I.T.A. No. 18/Asr/2021**  
Assessment Year: 2011-12

Rasulpur Coop. Agriculture Service Society Ltd., VPO Rasulpur, Jagraon, Distt. Ludhiana 142035 [PAN: AAAAT 4717A] <b>(Appellant)</b>	<b>V.</b>	P. C. I. T-1, Ludhiana     <b>(Respondent)</b>
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Appellant by	None
Respondent by	Smt. Rajinder Kaur, CIT- DR

Date of Hearing	: 10.04.2023
Date of Pronouncement	: 12.04.2023

**ORDER**

**Per Dr. M. L. Meena, AM:**

This appeal has been filed by the assessee against the order of the Ld. Pr. Commissioner of Income Tax, Ludhiana dated 31.03.2021 in respect of Assessment Year: 2011-12.

2. At the outset, the Id. counsel for the assessee has submitted vide application dated 04.03.2023 that the AO NFAC, Delhi while framing the assessment in pursuance of the order passed u/s 263 has accepted the contentions of the assessee, vide assessment order dated 31.03.2023. Therefore, he requested that the appeal of the assessee may be allowed to be withdrawn, by contending in the aforesaid as under:

*“In this contention it is respectfully brought to your esteemed consideration that as the appeal was filed against order of the Ld. Pr. CIT u/s 263 setting aside the assessment which has now been reframed by the National Faceless Assessment Centre, Delhi vide their order dated 31.03.2022 as per copy of the same being enclosed for ready reference.*

*It is accordingly prayed that appeal as filed before the Hon’ble Tribunal becomes in fruituous. Permission may kindly be accorded to withdraw the said appeal which may kindly be acceded to.”*

3. The Ld. D.R. has no objection to the request of the assessee for withdrawal of the appeal.

4. Accordingly, the appeal filed by the assessee is dismissed as infructuous.

*Order pronounced in the open court on 12.04.2023*

**Sd/-**  
**(Anikesh Banerjee)**  
**Judicial Member**

**Sd/-**  
**(Dr. M. L. Meena)**  
**Accountant Member**

*\*GP/Sr./P.S.\**

Copy of the order forwarded to:

- (1) The Appellant
- (2) The Respondent
- (3) The CIT
- (4) The CIT (Appeals)
- (5) The DR, I.T.A.T.

True Copy

By Order